## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P. (IB) No. 130/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M.

Name	of the Company	Uday Narayan Jha -Vs- E	EMC Limited N	Roshit
Under Section		9 IBC		
SI.	Name & Designation of Authorized		Appearing on behalf of	Signature with
No.	Representative (IN CAPITAL LETTERS)			date

Operation.

19.2.18

## ORDER

Ld. Counsel for the operational creditor is present.

As per direction of Hon'ble NCLAT notice of admission is to be served on the corporate debtor. As directed by our order dated 29/01/2018, it appears that operational creditor has not served the notice of admission on the corporate debtor. Operational creditor is directed to serve notice of admission on the corporate debtor and file affidavit of service within 7 days from today.

List it on 28/03/2018 for admission.

Sd

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)

Sd